

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
EASTERN ZONAL BENCH: KOLKATA**

Ex.Appeal Nos.78605,78606 & 78604/18

M/s Dipa Biri Factory
M/s Bhaskar Biri Factory
M/s Mukta Biri Factory

Applicant (s)/Appellant (s)

Vs.

CCEx., Kolkata North

Respondent (s)

Appearance:

S/Shri A.K.Das, Adv., T.K.Roy & K.S.Roy, both Consultants for the Appellant (s)
Shri A. K. Biswas, Supdt. (AR) for the Revenue

CORAM:

HON'BLE SHRI P.K.CHOUDHARY, MEMBER (JUDICIAL)

HON'BLE SHRI V. PADMANABHAN, MEMBER (TECHNICAL)

Date of Hearing : 14.12.2018

Date of Decision : 14.12.2018

ORDER NO...FO/A/77108-77110/2018

Per Bench :

The present three appeals have been listed for admission only.

2. After hearing both sides and notwithstanding the amount involved in each cases being less than Rs.2.00 lakhs, the appellants intend to contest the issue on merit, which is admitted.

3. Registry is directed to take on record the appeals and list the same before Single Member Bench, for disposal in due course.

(Dictated and pronounced in the open court.)

Sd/

(V.Padmanabhan)
Member (Technical)
mm

Sd/
(P. K. Choudhary)
Member (Judicial)